

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.235/TT/2018

- Subject : Petition for determination of transmission tariff from COD to 31.3.2019 for Asset under “Sub-station Extensions for Transmission system associated with Vindhyachal-V Project of NTPC (Part-B)” under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.
- Date of hearing : 23.4.2019
- Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I. S. Jha, Member
- Petitioner : Power Grid Corporation of India Limited
- Respondent : MPPMCL and 12 others.
- Parties present : Shri Zafrul Hasan, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri S. S. Raju, PGCIL
Shri Pankaj Sharma, PGCIL

Record of Proceedings

The representative of petitioner submitted that the instant petition is filed for determination of transmission tariff for 2 Nos. 765 kV line Bays along with 2 nos. 330 MVAR Line reactor at Vindhyachal Pooling Station and 2 Nos. 765 kV line Bays along with 2 nos. 330 MVAR Line reactor at Jabalpur Pooling Station for 765 kV D/C Vindhyachal Pooling Station-Jabalpur Pooling Station TL (TBCB) under “Sub-station Extensions for Transmission system associated with Vindhyachal-V Project of NTPC (Part-B). He submitted that the associated transmission line is delayed due to severe ROW issues and the time over-run of 9 months in case of instant assets was due to time taken to match with the associated transmission line. Accordingly, the petitioner requested to condone the time over-run of 9 months.

2. The Commission directed the petitioner to file the following information, on affidavit, by 13.5.2019, with advance copy to the respondents:

- (a) Amount of initial spare capitalized up to COD and capitalized as addition of gross block up to cut-off date along with the flow of liability included there on.
- (b) Revised Form 7, clearly mentioning the claim amounts under different provisions of Regulation 14 of the 2014 Tariff Regulations.
- (c) Form 4A and reconcile the liability amount as mentioned in Form 5 and Form 7.



(d) The documentary proof of rate of interest and repayment schedule of SBI loan, HDFC loan and ICICI loan used in this petition.

3. Subject to the above, the Commission reserved its order in the petition.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

